

- (iv) Maharashtra Pollution Control Board has also issued necessary guidelines under the Water (Prevention & Control of Pollution) Act, 1974 to the industries, prescribing suitable standards and conditions for effluent treatment and disposal.

#### **Action Plan for Flood Control**

3168. SHRIMATI MINATI SEN : Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have worked out any Action Plan for flood control for the sub-Himalayan Terai region of West Bengal with the consultation of the Government of Bhutan and the State Governments of West Bengal and Sikkim;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the Action Plan is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (d) The Union Government has not prepared any Master Plan for flood control for Sub-Himalayan Terai Region of West Bengal in consultation with the Government of Bhutan and States of West Bengal and Sikkim. However, North Bengal Flood Control Commission, Government of West Bengal has prepared Master Plans for four major rivers of North Bengal namely; Testa, Torsa, Raidak and Jaldhaka. Implementation of the specific schemes included in these Master Plans are being carried out by the Government of West Bengal from the funds allocated under State Flood Control Sector by the Planning Commission.

[English]

#### **Implementation of Reservation**

3169. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the PRIME MINISTER be pleased to state:

(a) whether reservation for SCs/STs in promotions within Group 'A' are based on seniority-cum-fitness as per O.M.No. 27/2/71-Estt. (SCT) dated November 27, 1972;

(b) whether department of Personnel and Training has permitted the Department of Telecom for not implementing these orders in Civil Wing of Indian Telecom Service Group 'A';

(c) if not, the reasons for filing wrong affidavit by the Department of Telecom in CAT that "no reservation is applicable within Group 'A' even though the promotions are based on seniority-cum-fitness basis in case of JTS to STS, STS to Adhoc JAG and JAG to SG(JAG); and

(d) the steps taken to persuade the Department of Telecom for implementation of the Government policy and measures taken to avoid recurrence?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) No, Sir.

(c) Matter is under adjudication by a court of laws.

(d) In view of (b) and (c), question does not arise.

#### **Deployment of M-11 Missiles**

3170. SHRI RANJIB BISWAL : Will the Prime Minister be pleased to state:

(a) whether Government are aware of the deployment of M-11 missiles in Pakistan which are supplied by China:

(b) if so, the reaction of the Government thereto;

(c) whether any sanction has been imposed by any country on China for the deployment of M-11 missiles; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE): (a) Government have seen reports in the media that M-11 missiles have been deployed by Pakistan.

(b) Government continues to closely monitor all developments in Pakistan's missile programme, including deployment configuration of all missiles in its arsenal. Government remains fully committed to taking all necessary steps to safeguard its security in accordance with its own assessment of developments relating to India's security environment.

(c) and (d) The United States imposed sanctions on certain Chinese entities in 1991 and again in 1993. Subsequently, a bilateral assurance was provided to the effect that China would not violate the threshold limits laid down under the Missile Technology Control Regime (300 km. range and 500 kg. payload).